GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UN-STARRED QUESTION NO. 1773 TO BE ANSWERED ON 11.02.2022

AMENDMENT IN SEXUAL HARASSMENT AT WORKPLACE ACT

1773 : SHRI RAMDAS C. TADAS:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women (NCW) has proposed to amend the Sexual Harassment at Workplace Act to recognize educational institutions as "workplace" and bring under the ambit of the Act;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken by the Government in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) : The Government has enacted 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013' (SH Act) with the aim to provide safe and secure work environment to women irrespective of their work status. Section 2(o) of the SH Act defines 'workplace', which includes inter-alia educational institutions within its ambit. Hence, no such specific amendment has been proposed by the National Commission for Women.
